

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1074, 1075 & 1076**

**State Vs. 1) Mohini Singhal**  
**2) Kamal Singhal**  
**3) Santosh Singhal**

**FIR No. : 84/2020**

**PS: Paschim Vihar West**

**U/s : 354/451/379/323/506/34 IPC**

**21.08.2020**

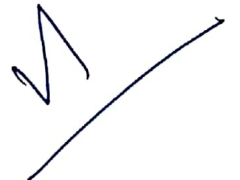
**Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.**

**Bail Applications U/s 438 Cr.P.C. moved on behalf of the applicant – accused Mohini Singhal, Kamal Singhal and Santosh Singhal for anticipatory bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
IO SI Mahender Parkash in person.  
Sh.Saurabh Goel, Ld. Counsel for applicants –  
accused.  
Sh. Hari Om, Ld. Counsel for complainant.

**Heard. Records perused.**


**Ld. Counsel for the applicants – accused**



submits that Sh. Kamal Singhal and Smt. Santosh Singhal are the parents of Mohini Singhal. It is submitted that Sh. Kamal Singhal is HIV positive whereas Smt. Santosh Singhal is 55 years old.

Ld. Counsel for complainant has argued that there is specific allegation against the accused persons which are grave in nature.

The FIR shows that the applicant – accused Mohini Singhal suspected an illicit relationship between her husband Indel and the complainant Mehak. On account of this suspicion, she alongwith her parents and one friend went to the house of the complainant on 14.02.2020. Mohini Singhal along with 2 to 3 other boys and girls went to the house of the complainant. It is further alleged that on 17.02.2020 in the morning, applicant – accused Mohini Singhal went to the house of the complainant with her husband Indel Shah and her parents. They made the complainant open the door of her house and entered her house. There are allegations of sexual assault by Kamal Singhal and assault by Santosh Singhal. Somehow the children of the complainant saved her from the accused persons. The allegation against accused Indel is that he



along with his wife forcibly entered the house of the complainant on 17.02.2020 and shut the door from inside.

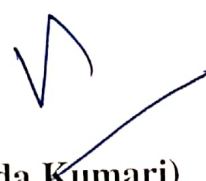
The IO has submitted that during the recording of statement u/s 164 Cr.P.C., the complainant added the allegation of theft of her gold chain by applicant – accused Mohini Singhal.

It is noted that a counter FIR No. 83/2020 PS Paschim Vihar West u/s 354/354D/342/323/506/34 IPC against the complainant and one other regarding the incident dated 17.02.2020 has been registered by accused Mohini Singhal.

**In these circumstances, subject to joining of investigation by the applicants – accused Mohini Singhal, Kamal Singhal and Santosh Singhal, should the IO / SHO deems it necessary to arrest the applicants – accused in the present case, ~~subject to joining of investigation by the applicants – accused~~, he shall admit the applicants – accused Mohini Singhal, Kamal Singhal and Santosh Singhal to anticipatory bail on furnishing of personal bond-cum-surety bond in sum of Rs.25,000/- with one surety each in the like amount to the satisfaction of IO / Arresting Officer / SHO concerned.**

With these directions, the present applications stands disposed of.

**A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicants – accused as well as the IO / SHO concerned.**

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/  
THC/Delhi/21.08.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1583**  
**State Vs. Nikhil Bhatia**  
**FIR No. : 664/2020**  
**PS: Rajouri Garden**  
**U/s : 498A/377/323/506/406/34 IPC**

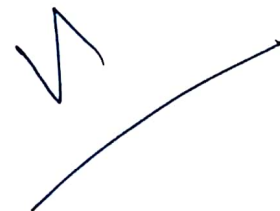
**21.08.2020**

**Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.**

**Second Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant – accused Nikhil Bhatia for anticipatory bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
IO W/SI Babita in person with police file.  
Sh. Pradeep Teotia & Sh. H.S.Gulati,  
Ld. Counsels for the applicant – accused.  
Sh. Prabhujit Jauhar, Ld. Counsel for  
complainant with complainant in person.

Bail application was to be taken up by way of Video Conferencing as per the cause list. However, Ld. counsel for applicant – accused and Ld. Counsel for the complainant as also the complainant herself and the IO have



appeared in the Court. They have prayed for physical hearing of the bail application. The bail application is accordingly being heard in the Court.

Heard. Records perused.

Ld. Counsel for the applicant – accused submits that the applicant – accused is inclined to settle the matter by way of mediation.

Ld. Counsel for the complainant has argued that in the injunction suit, the applicant – accused has stated in the petition that on 11.02.2019, the entire jewellery of the complainant was taken by her whereas there are photographs to prove that on 11.02.2019, the complainant had to be got admitted at MAX Hospital, Patparganj, New Delhi because of panic attack. Ld. Counsel further submits that the complainant would consider the option for settlement through mediation if her jewellery worth Rs.1.50 crores is returned. He argues that the complainant at this stage is not even claiming the other jewellery worth Rs.50 lakh which was gifted to family members of the applicant – accused.

Ld. Counsel for applicant – accused submits that the IO be asked to verify the bills of the jewellery articles of the complainant and the applicant – accused may




be confronted with the same so that the applicant – accused can rebut or show evidence to the contrary. IO submits that she has verified the bills and shall file a detailed report in this respect on the next date of hearing.

**The applicant – accused Nikhil Bhatia shall join the investigation as and when so directed by the IO at the police station. Subject to this condition, the interim protection vide order dated 05.08.2020 is extended till the next date of hearing.**

**Applicant – accused is also directed to remain present in person on the next date of hearing.**

Put up for above mentioned report of the IO and further consideration of the bail application on **29.08.2020**.

**A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, Ld. Counsel for complainant as well as the IO / SHO concerned.**

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/21.08.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1667**  
**State Vs. Bhupinder Singh**  
**FIR No. : 563/2020**  
**PS: Tilak Nagar**  
**U/s : 25/30/54/59 Arms Act**

**21.08.2020**

**Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Bhupinder Singh for regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Pradeep Dabas, Ld. Counsel for the  
applicant – accused.

Reply of the IO received.

Heard. Records perused.

Perusal of record shows that Section 30 Arms Act has also been pressed against the applicant – accused apart from Sections 25/54/59 Arms Act.





Let the IO be summoned through SHO concerned for the next date of hearing.

Put up for further consideration of the bail application on **24.08.2020**.



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/21.08.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1661**  
**State Vs. Sewa Ram**  
**FIR No. : 423/2019**  
**PS: Rajouri Garden**  
**U/s : 376(2)(n)/328/506 IPC**

**21.08.2020**

**Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.**

**Fifth Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Sewa Ram for regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
IO W/SI Babita in person.  
Complainant in person.  
Sh. Dharmender Kumar, Ld. Counsel for applicant – accused.

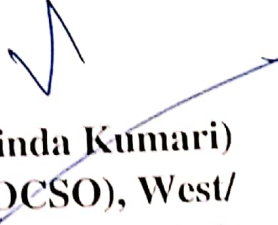
Reply filed by the IO. Copy supplied to Ld. Counsel for applicant – accused.

Ld. Counsel for applicant – accused submits that charge sheet in the present case is pending in the regular



Court of Sh. Ankur Jain, Ld. ASJ, West District, Delhi and is listed for PE.

In these circumstances, let the present application be placed before the regular Court of Sh. Ankur Jain, Ld. ASJ, West District, Delhi on **22.08.2020 at 10:00 a.m.**

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/21.08.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1690**  
**State Vs. Vishal @ Podda**  
**FIR No. : 481/2020**  
**PS: Khyala**  
**U/s : 392/394/397/34 IPC**

**21.08.2020**

**Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.**

**Third Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Vishal @ Podda for grant of regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Nagender Singh, Ld. Counsel for applicant  
– accused.

**Heard. Records perused.**

**At request on the grounds of personal difficulty of Ld. Counsel for applicant – accused, let the matter now be listed for consideration of the bail application on 25.08.2020.**

**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/21.08.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1684**

**State Vs. Sagar Maurya @ Judi & Ors. (Applicant –  
accused Sagar)**

**FIR No. : 289/2019**

**PS: Anand Parbat**

**U/s : 392/397/411/34 IPC**

**21.08.2020**


**Bail application taken up in view of Bail Roster No. 524-  
12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the  
applicant – accused Sagar for regular bail.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
None for the applicant – accused.**

**Heard. Records perused.**

**Now to come up for further consideration of the  
bail application on 27.08.2020.**

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/  
THC/Delhi/21.08.2020**

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 7864/2020  
PS : Nangloi  
U/s : 379/411/34 IPC  
State Vs. Abid  
Bail Application No. 1704

21.08.2020

Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Abid.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Shri Rakesh Tanwar, Ld. Counsel for applicant- accused.  
Mother of the applicant-accused in person.

The instant bail application <sup>was</sup> ~~is~~ to be taken up by way of Video Conferencing. On the insistence of Ld. Counsel for applicant-accused, the bail application is taken up through physical hearing.

Heard. Records perused.

No reply has been filed by the IO.

Contd/-



**IO be summoned through the SHO concerned for the next date of hearing directing him to make submissions regarding non submission of reply in the present case. IO is further directed to file reply in the present case for the next date of hearing.**

Put up for same and for further consideration of the instant bail application on **26.08.2020**.



**(Vrinda Kumari)**  
**ASJ-07 (POCSO)/**  
**WEST/THC/Delhi/**  
**21.08.2020**

1  
IN THE COURT OF MS. VRINDA KUMARI,  
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST  
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1754

State Vs. Anil

FIR No. : Not Known

PS: Patel Nagar

U/s : Not Known

21.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.

Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant – accused Anil for anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Vishal Sharma, Ld. Counsel for the  
applicant – accused.

Reply of the IO received. Copy supplied to Ld.  
Counsel for applicant – accused. Ld. Counsel for applicant  
– accused has gone through the reply.

Heard. Records perused.

FIR No. 371/2020 has been registered at PS  
Patel Nagar on 17.08.2020 against the applicant – accused

✓  
✓




Anil. Offences punishable u/s 323/341/34 IPC have been pressed against the applicant – accused which are bailable offences.

In these circumstances and in view of the bailable nature of the offence, no further order is required to be passed on the present anticipatory bail application.

In these circumstances, the present bail application of applicant – accused Anil stands disposed of.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO / SHO concerned.

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/21.08.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

Bail Application No: 1769  
State Vs. Vinod & Ors. (Applicant – accused Vinod)  
FIR No. : 340/2020  
PS: Nangloi  
U/s : 392/394/397/411/34 IPC

21.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.

Fifth Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Vinod for regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Anil Kumar, Ld. Counsel for the applicant – accused.

Reply not filed by the IO.


Let IO be summoned through SHO concerned for the next date of hearing with directions to file the reply of the present bail application.

Now to come up for further consideration of the



bail application on **25.08.2020**.

Trial Court Record be also summoned for the  
said date.

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/21.08.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

Bail Application No: 1628

State Vs. Raja @ Achu

FIR No. : 461/2019

PS: Rajouri Garden

U/s : 392/394/397/34 IPC & 25/54/59 Arms Act

21.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./D.J West/2020 Dated 16.08.2020.

Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Raja @ Acha for regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Lokesh Sharma, Ld. Counsel for the  
applicant – accused.  
Smt. Radha, wife of applicant – accused in  
person.

Report of the IO verifying the medical documents of Guru Gobind Singh Government Hospital, Raghbir Nagar, New Delhi have been received.

Heard. Records perused.

Perusal of record shows that medical documents of the wife of applicant – accused pertain to 18.06.2020 &



19.06.2020. The interim bail on the basis of ailing health of the wife of the applicant – accused was granted for a period of 15 days on 20.06.2020. No new document has been filed which would show that the treatment of the wife of the applicant – accused is continuing.

Wife of the applicant – accused is present today in the Court with her infant child. She is standing in the Court continuously during hearing of this application.

At this stage, Ld. Counsel for applicant – accused submits that he can bring fresh documents to show that wife of the applicant – accused still needs treatment. At request, an opportunity is granted to Ld. Counsel for applicant – accused for the same.

At request, put up for production of medical documents of the wife of the applicant – accused from 19.06.2020 onwards till now on the next date of hearing.

Put up for same as well as further consideration of the bail application on **26.08.2020**.

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused.

(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/21.08.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST  
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1750  
State Vs. Amaan Ali  
FIR No. : 603/2019  
PS: Tilak Nagar  
U/s : 419/420/467/468/471/34 IPC

21.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.

Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Amaan Ali for regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Gaurav Malhotra, Ld. Counsel for the applicant – accused.

Heard. Records perused.

Ld. Counsel for applicant – accused has explained the circumstances in which the applicant – accused got the impression that his regular bail has been accepted on 14.12.2019. Ld. Counsel for applicant – accused has addressed these arguments pointing out the



order dated 06.12.2019 of Ld. MM-07 West District in which the next date of hearing was fixed as 14.12.2019 which happened to be a second Saturday. The requisite report of the IO as directed was also received on 14.12.2019 and the bail bond was accepted by way of endorsement on the bail bond.

Ld. Counsel for applicant – accused has further explained the circumstances between 31.01.2020 to 24.02.2020 during which the applicant – accused also filed a revision petition against issuance of NBWs against him. It is submitted that thereafter from 18.03.2020 onwards, the Nation went into lockdown because of COVID-19 pandemic. It is submitted that other co-accused have already been admitted to regular bail.

Ld. Addl. PP for State has opposed the bail application on the ground of gravity of offence.

I have considered the rival submissions.

The order dated 20.07.2020 of Hon'ble High Court of Delhi shows that the said petition u/s 226/227 of Constitution of India was filed but was withdrawn with liberty to apply for bail before the concerned Court. It was observed by Hon'ble High Court of Delhi that the IO of the



case had confirmed that other co-accused in the matter have already been admitted to regular bail.

In these circumstances, the applicant – accused Amaan Ali is admitted to regular on furnishing of personal bond-cum-surety bond in sum of Rs.40,000/- with two (02) sureties in the like amount subject to the following conditions :

- (1) The applicant – accused shall not contact any of the PWs directly or indirectly or try to influence them or threaten them in any manner ;
- (2) The applicant – accused shall not tamper with evidence ;
- (3) The applicant - accused shall remain present in person or through his counsel on each and every date fixed in the instant case and as and when so directed by the Court ;
- (4) The applicant – accused shall not seek frequent adjournments or frequent exemptions.
- (5) The applicant – accused shall register his mobile phone number with SHO PS Tilak Nagar

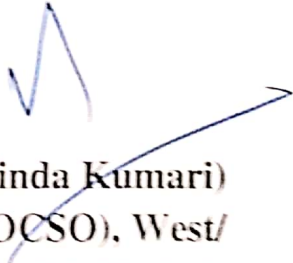




immediately upon his release and applicant –  
accused shall ensure that his mobile phone is  
switched on and accessible at all times. Applicant  
– accused shall keep the location / GPS setting on  
his mobile phone on at all times.

The bail application of applicant – accused  
Amaan Ali stands disposed of.

A copy of order be provided / dispatched / e-  
mailed to Ld. Counsel for applicant – accused, IO,  
concerned Jail Superintendent.

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/21.08.2020

1

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1738**

**State Vs. Rabiya**

**FIR No. : 859/2020**

**PS: Nangloi**

**U/s : 376/506/509/34 IPC & Section 6 POCSO Act**

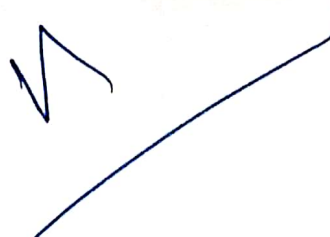
**21.08.2020**

**Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.**

**Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant – accused Rabiya for anticipatory bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
Ms. Suman Singh, Ld. Legal Counsel from  
DCW through CISCO Webex Video  
Conferencing.  
Sh. B.S.Sharma, Ld. Counsel for the applicant –  
accused.

Bail application was to be taken up by way of  
Video Conferencing as per the cause list. However, Ld.



counsel for applicant – accused and Ld. Counsel for the complainant as also the complainant herself and the IO have appeared in the Court. They have prayed for physical hearing of the bail application. The bail application is accordingly being heard in the Court.

Heard. Records perused.

Notice to the complainant is not back. IO has also not filed any report in this respect. In the present FIR, Section 311 IPC & Section 6 POCSO Act have also been added.

The FIR shows that main allegations are against accused Nazir. As per the report of the IO, the allegation of the complainant against the applicant – accused Rabiya is that she abused her and threatened her with dire consequences.

Let fresh notice of the application be issued to the complainant the report of which shall be filed **in terms of annexure 'A' of the Practice Directions No. 67/Rules/DHC dated 24.09.2019 on the next date of hearing.**

**In view of the nature of allegations against the applicant – accused Rabiya, no coercive action shall**




be taken against the applicant – accused Rabiya till the next date of hearing.

Let IO be also summoned with police file through SHO concerned for the next date of hearing.

Now to come up for further consideration of the bail application on **01.09.2020**.

A copy of order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO.

  
(Vrinda Kumari)  
AS,J-07 (POCSO), West/  
THC/Delhi/21.08.2020

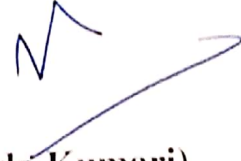
**At 12:30 p.m.**

At this stage, victim 'R' with SI Reena have joined the proceedings through CISCO Webex Video Conferencing.

Submissions of victim heard. She has opposed the application. IO submits that allegations against the applicant – accused Rabiya constitute bailable offence.

Since the complainant has been heard, the notice to her is recalled.

Now to come up for further consideration of the  
bail application on **01.09.2020**.



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/21.08.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1760, 1761 & 1762**

**State Vs. 1) Ms. Nirmala Rani**

**2) Ashok Kumar**

**3) Dinesh Kumar**

**FIR No. : 0617/2019**

**PS: Tilak Nagar**

**U/s : 498A/506/34 IPC**

**21.08.2020**

**Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.**

**Bail Applications U/s 438 Cr.P.C. moved on behalf of the applicants – accused 1) Ms. Nirmala Rani 2) Ashok Kumar & 3) Dinesh Kumar for anticipatory bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
IO ASI Deep Chand with police file.  
Complainant Karuna in person.  
Sh. S.Chakravarty & Sh. M.R.Jangid,  
Ld. Counsels for applicants – accused.

**Heard. Records perused.**

**Reply filed by the IO. Copy supplied to Ld.**



Counsel for applicant – accused.

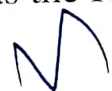
Complainant submits that she has hired an Advocate who shall appear on the next date of hearing. She also submits that she will submit the list of articles of *stridhan* which are in possession of the applicants – accused to the IO.

**Subject to joining of investigation by the applicants – accused Ms. Nirmala Rani, Ashok Kumar and Dinesh Kumar, no coercive steps be taken against them till the next date of hearing.**

Put up for further consideration on **29.08.2020**.

Fresh status report be filed by the IO on the next date of hearing.

At request, copy of order be given DASTI to Ld. Counsel for applicants – accused as well as the IO.

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/  
THC/Delhi/21.08.2020**

1

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**Bail Application No: 1107**

**State Vs. Inder Shah (mentioned as Indel Shah in FIR)**

**FIR No. : 84/20**

**PS: Paschim Vihar West**

**U/s : 354/451/379/323/506/34 IPC**

**21.08.2020**

**Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.**

**Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant – accused Inder Shah (Indel Shah) for anticipatory bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.  
IO SI Mahender Parkash in person.  
Sh. Girish Kumar, Ld. Counsel for applicant - accused.  
Sh. Hari Om, Ld. Counsel for complainant through CISCO Webex Video Conferencing.

**Heard. Records perused.**

**Ld. Counsel for the applicant – accused submits**

A handwritten signature consisting of a stylized 'M' or 'V' shape, followed by a long arrow pointing downwards and to the right.



that the applicant – accused had already joined investigation. It is further submitted that his wife Mohini Singhal falsely suspected him to be involved with the complainant whereas he merely used to train the complainant in the gym. The allegations in the FIR are also incorrect.

Ld. Counsel for complainant has argued that there is specific allegation against the accused persons which are grave in nature.

The FIR shows that the accused Mohini Singhal suspected an illicit relationship between her husband Indel (applicant - accused) and the complainant Mehak. On account of this suspicion, she alongwith her parents and one friend went to the house of the complainant on 14.02.2020. Mohini Singhal along with 2 to 3 other boys and girls went to the house of the complainant. It is further alleged that on 17.02.2020 in the morning, applicant – accused Mohini Singhal went to the house of the complainant with her husband Indel Shah and her parents. They made the complainant open the door of her house and entered her house. There are allegations of sexual assault by Kamal Singhal and assault by Santosh Singhal. Somehow the children of the complainant saved her from the accused

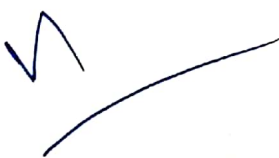



persons. The allegation against accused Indel is that he along with his wife forcibly entered the house of the complainant on 17.02.2020 and shut the door from inside.

The IO has submitted that during the recording of statement u/s 164 Cr.P.C., the complainant added the allegation of theft of her gold chain by accused Mohini Singhal.

It is noted that a counter FIR No. 83/2020 PS Paschim Vihar West u/s 354/354D/342/323/506/34 IPC against the complainant and one other regarding the incident dated 17.02.2020 has been registered by accused Mohini Singhal.

In these circumstances, subject to joining of investigation by the applicant – accused Indel shah, **should the IO / SHO deems it necessary to arrest the applicant – accused in the present case, ~~subject to joining of investigation by the applicant – accused~~, he shall admit the applicant – accused Inder Shah (Indel Shah) to anticipatory bail on furnishing of personal bond-cum-surety bond in sum of Rs.25,000/- with one surety in the like amount to the satisfaction of IO / Arresting Officer / SHO concerned.**



With these directions, the present application stands disposed of.

**A copy of order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO / SHO concerned.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/21.08.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**FIR No.: 133/2020**

**PS : Punjabi Bagh**

**U/s : 420/34 IPC**

**State Vs. Gagan Gandhi @ Ishan**

**Bail Application No. 903**

**21.08.2020**

**Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.**

**First Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Gagan Gandhi @ Ishan.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri Jitendra Sethi, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.

The matter was to be taken up through Physical Hearing.  
However, upon the insistence of Ld. Counsel for applicant-accused, the

Contd/-

bail application is being taken up by way of Cisco Webex Video Conferencing.

Heard. Records perused.

Ld. Counsel for the applicant-accused has submitted that present FIR is misconceived. He submits that the applicant-accused is the Authorized Signatory of M/s. G D Traders. Complainant Ankit Garg collaborated with M/s. G D Traders in the construction business in the year 2010-2011. During this time, Complainant earned a profit of Rs. 24.20 Lakhs. Thereafter, for the purpose of a project for digging soil and sand, applicant-accused, Complainant and one Salil Kumar collaborated. Towards investment of Rs. 1.25 Crores to be made by M/s. G D Pvt. Ltd., Complainant deposited an amount of Rs. 23 Lakhs in its account. Applicant-accused is one of the Directors of M/s. G D Pvt. Ltd. Somehow, the project did not materialize and the loss for the same must be borne by <sup>he three partners</sup> applicant-accused, Complainant and one Salil Kumar. Applicant-accused is willing to pay his 1/3rd share of the loss. His share comes out to be Rupees Seven (07) Lakh. He further submits that he has already paid an amount of Rs. 2.95 Lakh to the Complainant. It is submitted that a Civil Suit is also pending.

Ld. Addl. P P for the State has opposed the bail application on the ground of gravity of offence.

I have considered the rival contentions.



Contd/-

The report of the IO shows that applicant-accused is the Proprietor of M/s. G D Pvt. Ltd. This Company is different from M/s. G D Traders. The applicant-accused has not filed any document in favour of his contention that M/s. G D Pvt. Ltd. is a Partnership Firm in which every partner is liable to bear the loss. From the submissions of Ld. Counsel for the applicant-accused, it is clear that the Complainant was made to deposit an amount of Rs. 23 Lakh in the account of M/s. G D Pvt. Ltd. for investment in a project. There is nothing to show that applicant-accused or one Salil Kumar also invested any amount towards that project.

The investigation reveals that on 07.10.2014, the Complainant transferred an amount of Rs. 23 Lakh from his account to the account of M/s. G D Pvt. Ltd. On the same day, the applicant-accused, being Proprietor of G D Pvt. Ltd., transferred an amount of Rs. 20 Lakh in the account of Sidharth Infrastructure of which Company applicant-accused and one Salil Kumar were the Directors.

In view of such specific allegation of siphoning off the money invested by the Complainant to defraud him, the Court does not find any ground to admit the applicant-accused to anticipatory bail.

**The Anticipatory Bail Application of the applicant-accused Gagan Gandhi @ Ishan is dismissed.**

Copy of the Order be given dasti to Ld. Counsel for



Contd/-

--4--

applicant-accused as well as IO of the case.



**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**21.08.2020**

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: Not Known  
PS : Paschim Vihar East  
U/s : Not known  
State Vs. Ashwinder Singh  
Bail Application No. 1758

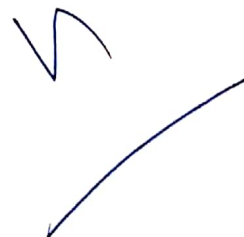
21.08.2020

Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Ashwinder Singh.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri Varun Tyagi, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.  
Shri Manjeet Singh Bhawra, Ld. Counsel for Complainant through Cisco Webex Video Conferencing.



Contd/-



Reply of the IO received.

Heard. Records perused.

Detailed arguments have been addressed by Ld. Counsel for applicant-accused as well as Ld. Counsel for the Complainant. Grave allegations involving siphoning off the money and assets of the partnership firm have been hurled at each other. Ld. Counsel for applicant-accused has also relied upon 'Deed of Retirement of One Partner Admission of New Partner' dated 05.06.2020. This document shows the accused to be the Retiring Partner. The Complainant Pawandeep Singh has been mentioned as Continuing Partner and Mrs. Manjeet Kaur is mentioned as the New Partner in the Partnership Firm M/s. Prince Overseas. This Deed shows that applicant-accused desired to retire on 01.06.2020.

Ld. Counsel for the Complainant has disputed the abovesaid Deed of Retirement. Further, allegations of forgery of signatures of the Complainant upon three cheques stolen from the newly issued Cheque Book have been made against the accused.

Reply of the IO shows that the complaint of the Complainant is pending inquiry and no FIR has been registered in this regard yet.

In these circumstances and in view of the nature of allegations, the Court does not find any ground to admit the applicant-accused to anticipatory bail.


A handwritten signature in blue ink, consisting of a stylized 'S' shape followed by a long, sweeping diagonal stroke.

Contd/-

--3--

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
21.08.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 61/2020**  
**PS : Paschim Vihar West**  
**U/s : 328/392/411/34 IPC**  
**State Vs. Ghanshyam Tiwari**  
**Bail Application No. 1764**

**21.08.2020**

**Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.**

**Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Ghanshyam Tiwari for grant of regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri Avdesh Sharma, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.  
IO/ASI Ramji Lal through Cisco Webex Video Conferencing.



Contd/-

Heard. Records perused.

IO/ASI Ramji Lal has confirmed that co-accused Arif, Javed and Rajesh have already been admitted to regular bail in the present case. There are seven accused in the present case, one of whom is yet to be apprehended. Record shows that applicant-accused had made a disclosure statement that one gold necklace came in his share. As per the report of the IO, one brass like necklace (*peetal numa haar*) was recovered during search from the house of the applicant-accused.

In these facts and circumstances, **applicant-accused Ghanshyam Tiwari is admitted to regular bail subject to furnishing of Personal Bond-cum-Surety Bond in the sum of Rs. 30,000/- each with one Surety in the like amount subject to the satisfaction of Ld. Duty MM and subject to following conditions:**

- (i) Applicant-accused shall not influence the PWs in any manner or tamper with evidence.
- (ii) Applicant-accused shall register his mobile phone number with SHO, PS Paschim Vihar West immediately upon his release and he shall ensure that his mobile phone is switched on and accessible at all times. He shall keep the location/GPS setting



Contd/-

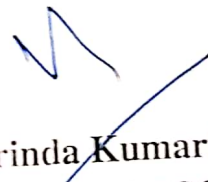
on his mobile phone on at all times.

(iv) Applicant-accused shall also furnish his residential address or any change in his residential address to the IO/SHO concerned immediately.

The Bail Bond be furnished by the applicant-accused to the satisfaction of Ld. Duty MM for the day who is also authorized to issue Release Warrant in case the Bail Bond is found satisfactory and is accepted by Ld. Duty MM.

The bail application of the applicant-accused Ghanshyam Tiwari stands disposed of.

Copy of the Order be provided/emailed/dispatched to Ld. Counsel for applicant-accused, concerned Jail Superintendent, concerned IO/SHO.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
21.08.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 61/2020  
PS : Paschim Vihar West  
U/s : 328/392/411/34 IPC  
State Vs. Mool Chand @ Upender  
Bail Application No. 1739

21.08.2020

Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Mool Chand @ Upender for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri Avdesh Sharma, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.  
IO/ASI Ramji Lal through Cisco Webex Video Conferencing.



Contd/-

Heard. Records perused.

IO/ASI Ramji Lal has confirmed that co-accused Arif, Javed and Rajesh have already been admitted to regular bail in the present case. There are seven accused in the present case, one of whom is yet to be apprehended. Record shows that applicant-accused had made a disclosure statement that one gold necklace came in his share. As per the report of the IO, one fruit fork set Merlion containing eleven forks were recovered during search from the house of the applicant-accused.

In these facts and circumstances, **applicant-accused Mool Chand @ Upender is admitted to regular bail subject to furnishing of Personal Bond-cum-Surety Bond in the sum of Rs. 30,000/- each with one Surety in the like amount subject to the satisfaction of Ld. Duty MM and subject to following conditions:**

- (i) Applicant-accused shall not influence the PWs in any manner or tamper with evidence.
- (ii) Applicant-accused shall register his mobile phone number with SHO, PS Paschim Vihar West immediately upon his release and he shall ensure that his mobile phone is switched on and accessible at all times. He shall keep the location/GPS setting



Contd/-

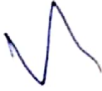
on his mobile phone on at all times.

(iv) Applicant-accused shall also furnish his residential address or any change in his residential address to the IO/SHO concerned immediately.

The Bail Bond be furnished by the applicant-accused to the satisfaction of Ld. Duty MM for the day who is also authorized to issue Release Warrant in case the Bail Bond is found satisfactory and is accepted by Ld. Duty MM.

The bail application of the applicant-accused Mool Chand @ Upender stands disposed of.

Copy of the Order be provided/mailed/dispatched to Ld. Counsel for applicant-accused, concerned Jail Superintendent, concerned IO/SHO.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
21.08.2020



**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 567/2020**  
**PS : Rajouri Garden**  
**U/s : 25/27 Arms Act**  
**State Vs. Ravi @ Ronit**  
**Bail Application No. 1665**

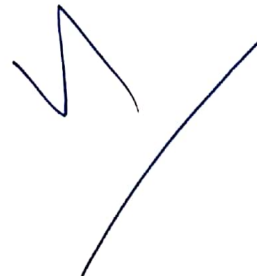
**21.08.2020**

**Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.**

**Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Ravi @ Ronit for grant of regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri A K Sharma, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.  
IO/HC Ram Lubhaya in person.



Contd/-

Heard. Records perused.

Ld. Counsel for the applicant-accused has argued that applicant-accused is in JC for past 59 days. He is no longer required for custodial interrogation. The offence alleged against him is punishable with imprisonment of three years. Because of Covid-19 pandemic, the trial in the present case would get prolonged.

Ld. Addl. PP for the State, assisted by the IO, has vehemently opposed the bail application of the applicant-accused. IO submits that charge-sheet in the present case has been filed. It is submitted that applicant-accused is a habitual offender. It is further submitted that in a murder case, applicant-accused was admitted to interim bail on 23.03.2020 and he was continuing to be on interim bail. During the period of the interim bail, applicant-accused committed theft in a dwelling house alongwith an accomplice. FIR No. 619/2020 dated 18.06.2020 U/s 380/34 IPC has been registered.

I have considered the rival contentions.

In the present case, applicant-accused was apprehended with his accomplice Akash on a secret information. Two live rounds were recovered from the applicant-accused whereas one countrymade pistol and live round were recovered from co-accused Akash @ Mogli. The report of the IO also shows that apart from the present case, applicant-




Contd/-

accused is involved in four other cases. The applicant-accused misused the interim bail granted to him in a murder case and committed offence punishable U/s 380 IPC.

In these circumstances, the Court does not find any ground to admit the applican-accused to regular bail.

**The bail application of the applicant-accused Ravi @ Ronit is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
21.08.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 329/2020**

**PS : Patel Nagar**

**U/s : 307/506/34 IPC &**

**Section 25/27 of Arms Act**

**State Vs. Vishal Sharma**

**Bail Application No. 1692**

**21.08.2020**

**Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.**

**Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Vishal Sharma for grant of regular bail.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.**  
**Shri J K Sharma, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.**



Contd/-

Heard. Records perused.

Ld. Counsel for applicant-accused submits that this is the first bail application for grant of regular bail. He submits that earlier bail application for interim bail had been moved. As per the IO's report, the second bail application of the applicant-accused was dismissed on 04.08.2020. Even though the earlier reply of the IO was sketchy, a detailed reply dated 14.08.2020 is also annexed.

No details of the previous bail applications have been provided in the present bail application. The Orders on the previous Bail Applications have also not been annexed.

The detailed reply of the IO dated 14.08.2020 shows that the allegations against the applicant-accused are grave in nature and two spare magazines, one containing 3 live rounds and the other two with same bore of 7.65 mm were found from possession of the applicant-accused. The countrymade pistol of 7.65 mm bore containing 4 live rounds was recovered from possession of accused Ram Dev. Both the applicant-accused as well as accused Ram Dev were apprehended after raid was conducted at Hotel Royal Orbit, Sector-9, Dwarka where both of them alongwith one female friend of accused Vishal were found present.

The specific allegation against the applicant-accused who is the prime suspect and his accomplice shooter Ram Dev is that in a well




Contd/-

planned manner alongwith two other co-accused, namely, Akshay and Guddu, they attempted to murder the Complainant/injured on account of a matrimonial dispute between complainant's sister and applicant-accused resulting in divorce.

In view of the gravity of offence, the Court is not inclined to enlarge applicant-accused on bail.

**The bail application of the applicant-accused Vishal Sharma is, accordingly, dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
**(Vrinda Kumari)**  
**ASJ- 07 (POCSO)/**  
**WEST/THC/Delhi/**  
**21.08.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 665/2020**

**PS : Rajouri Garden**

**U/s : 419/420/468/471/34 IPC &**

**Section 14 Foreigners Act**

**State Vs. Ankit**

**Bail Application No. 1649**

**21.08.2020**

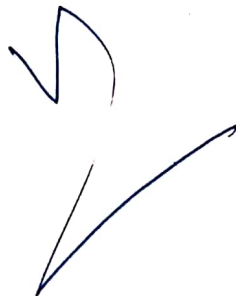
**Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.**

**Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Ankit for grant of regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Ms. Rhythm Sheel Srivastava, Ld. Counsel for applicant-accused through Cisco Webex Video Conferencing.  
IO/SI Rajender Dhaka in person.

Contd/-



Heard. Records perused.

The offences punishable U/s 419/420/468/471/34 IPC & Section 14 Foreigners Act have been pressed against the accused Mohd. Raqibul Hassan who belongs to Bangladesh. Many passports and some forged documents were found from his possession. So far as, applicant-accused Ankit is concerned, his passport which happened to be the second passport was also found from the possession of accused Mohd. Raqibul Hassan.

The IO has stated that the second passport of accused Ankit which has been seized from the main accused appears to have been issued on the basis of a missing report regarding the first passport. IO submits that later Ankit lodged a missing report of his second passport and got a third passport issued. The genuiness of the second passport of accused Ankit as also the other passports seized from the main accused is still under verification.

The IO has further submitted that accused Ankit wanted to go to Canada at any cost and for this purpose he had handed over his second passport to one Rajesh fully knowing that accused Rajesh is a part of international human trafficking syndicate in touch with one Samrat based in Armenia.

Keeping in view the allegations against accused Ankit in the



Contd/-



present case, the applicant-accused Ankit is admitted to regular bail subject to furnishing of Personal Bond-cum-Surety Bond in the sum of Rs. 40,000/- each with one Surety in the like amount subject to the satisfaction of Ld. Duty MM and subject to following conditions:

- (i) Applicant-accused shall not influence the Pws in any manner or tamper with evidence.
- (ii) He shall not leave the country without permission of the IO/SHO, PS Rajouri Garden.
- (iii) Applicant-accused shall register his mobile phone number with SHO, PS Rajouri Garden immediately upon his release and he shall ensure that his mobile phone is switched on and accessible at all times. He shall keep the location/GPS setting on his mobile phone on at all times.
- (iv) Applicant-accused shall also furnish his residential address or any change in his residential address to the IO/SHO concerned immediately.
- (v) Applicant-accused shall inform about his whereabouts to the IO through video call in the last week of every calendar month.

The Bail Bond be furnished by the applicant-accused to



Contd/-

the satisfaction of Ld. Duty MM for the day who is also authorized to issue Release Warrant in case the Bail Bond is found satisfactory and is accepted by Ld. Duty MM.

The bail application of the applicant-accused Ankit stands disposed of.

Copy of the Order be provided/emailed/dispatched to Ld. Counsel for applicant-accused, concerned Jail Superintendent, concerned IO/SHO.



(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
21.08.2020

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 683/2020  
PS : Punjabi Bagh  
U/s : 376 IPC &  
Section 6 of POCSO Act  
State Vs. Pankaj  
Bail Application No.1670

21.08.2020

Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Pankaj for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
Shri R C Tiwari, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.



Contd/-

Ms. Suman Singh, Ld. Legal Counsel from DCW through Cisco Webex Video Conferencing.

Reply of the IO received.

Ld. Counsel for applicant-accused submits that accused is 21years old and there is no specific allegation against the applicant-accused.

Heard. Records perused.

**Issue notice of the application to the Complainant/Victim through the IO who shall ensure that victim /complainant joins the proceedings on the next date of hearing through Cisco Webex video conferencing, the link of which has been provided on the official website of the West Delhi / District Courts in India.**

**IO shall file the Certificate of service of notice upon the Victim/Complainant in terms of Annexure A of the Practice Directions No. 67/Rules/DHC dated 24.09.2019 on the next date of hearing.**

Now to come up for further consideration of the instant bail application on **24.08.2020 through Cisco Webex Video Conferencing.**

**IO or anyone on her behalf be also summoned with police file for the said date.**

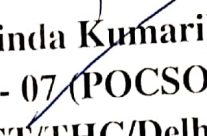
Let copy of the Order be given dasti to Ld. Counsel for



Contd/-

--3--

applicant-accused as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
21.08.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**FIR No.: 117/2020**  
**PS : Patel Nagar**  
**U/s : 304B/498A IPC**  
**State Vs. Sonu @ Sonu Shukla**  
**Bail Application No. 1763**

**21.08.2020**

**Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.**

**Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Third Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Sonu @ Sonu Shukla for grant of regular bail.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.**  
**Shri Amit Mishra, Ld. Counsel for applicant- accused**



Contd/-

through Cisco Webex Video Conferencing.

Heard. Records perused.

Ld. Counsel for applicant-accused submits that charge-sheet has now been filed. Accused is in JC for past 4 months. There has never been any complaint against the applicant-accused of any kind of quarrel with or harassment of the deceased wife. Investigation is now complete.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused.

I have considered the rival contentions.

There are specific allegations of cruelty, dowry demand and dowry death against the applicant-accused. The second bail application of the applicant-accused was dismissed on 20.07.2020. Filing of charge-sheet is not such a material change in circumstances as would warrant enlarging the applicant-accused on bail.

In these circumstances and in view of gravity of offence U/s 304B and 498A IPC, the Court does not find any ground to admit the applicant-accused to regular bail.

**The bail application of the applicant-accused Sonu @ Sonu Shukla is, accordingly, dismissed.**


Copy of the Order be given dasti to Ld. Counsel for



Contd/-

--3--

applicant-accused, concerned Jail Superintendent as well as IO of the case.

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
21.08.2020



IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 509/2020  
PS : Moti Nagar  
U/s : 376/406/506 IPC &  
Section 6 of POCSO Act  
State Vs. Gurpreet Singh @ Nonu  
Bail Application No.

21.08.2020

Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Gurpreet Singh @ Nonu for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.  
None for applicant- accused.  
IO/SI Rajni through Cisco Webex Video Conferencing.  
Minor Victim through Cisco Webex Video Conferencing.



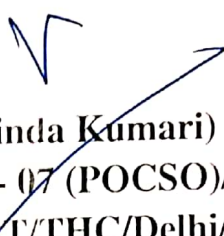
Contd/-

Ms. Suman Singh, Ld. Legal Counsel from DCW through Cisco Webex Video Conferencing.

Heard. Records perused.

The staff of the Court has reported that Ld. Counsel for the applicant-accused has telephonically informed that she is unwell and, therefore, would not be able to join the proceedings.

In these circumstances, now to come up for consideration on **25.08.2020 by Cisco Webex Video Conferencing.**

  
(Vrinda Kumari)  
ASJ- 07 (POCSO)/  
WEST/THC/Delhi/  
21.08.2020